

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 18/05/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 100/2020 (WZ), UDAYASANKAR SAMUDRALA VS UNION OF INDIA**

**1.0 Background**

Grievance in the Original Application No. 100 of 2020 (WZ), titled Udayasankar Samudrala Vs Union of India, as per order dated 18/05/2022 of the Hon'ble NGT is about rising the construction works by the Respondent no. 4 i.e. Shri Jivdani Devi Sansthan (hereinafter referred as the project proponent, PP) for the proposed Funicular Ropeway System from the bottom of hill to the top at Jivdani Devi Temple, Virar, Dist. Palghar, Maharashtra. Further, it is alleged that initially SEIAA, Govt. of Maharashtra has granted environmental clearance (EC) to M/s Damodar Ropeways & Construction Company on 17/09/2009 for construction of 'Mono-cable Pulsated Fixed Grip Passenger Ropeway Project'. However, the same was expired on 16/09/2014 due to stoppage of works without substantial progress. Thereafter, instead of execution of erstwhile project; the PP awarded the project to the Respondent no. i.e. M/s Yashita Automobiles Engineering Pvt. Ltd., for commissioning of 'Funicular Ropeway Project' by quoting the reason about change of technology and also considering the better safety aspect in comparison to the earlier technology. Subsequently, the construction works of the aforesaid project had begun in the year 2018 without obtaining prior environmental clearance (EC) and the PP had applied for EC on 30/09/2019. It is also alleged that the project was almost completed during November, 2020 and close to the commencement of its commercial operation, without obtaining prior EC, which was then required under item 7(g) of the Schedule of Environment Impact Assessment (EIA) Notification, 2006.

The Applicant has made a prayer before the Hon'ble NGT that the Respondents may be directed to ensure that no further construction work is done in respect of Funicular Ropeway Project, it is being illegal construction by the Respondent No.4 without prior EC, with prayer to demolish and remove the said structure made by the Respondent No.4 and also restore the land to its original condition. Further, it is

prayed that Respondent No.4 be directed pay penalty for destruction of ecology of forest land.

Hon'ble NGT while pronouncing the judgment vide dated 18/05/2022 (copy of Hon'ble NGT judgment, dated 18/05/2022 is given at **Annexure-1**) and relevant part of the judgment is reproduced as below:

*"... f) After having made above analysis, we are of the view that the Application moved by the Applicant seeking relief of demolition needs to be rejected because we have already held that the necessity of Environmental Clearance as per Item 7(g) to the Schedule of EIA Notification, 2006 has been abolished by Notification dated 27.04.2022 and it has been found by the Tribunal that the same would be applicable retrospectively. Therefore, it cannot be held that the construction of the 'Funicular Ropeway' system stands to be in violation of law. Accordingly, we do not deem it proper to order demolition of the same. However, we deem it just and proper to constitute a Committee comprising:*

- (i) The District Magistrate of the District Palghar,*
- (ii) One representative to be nominated by the State Pollution Control Board (SPCB),*
- (iii) One representative to be nominated by Central Pollution Control Board (CPCB) and*
- (iv) One representative to be nominated by State Environment Impact Assessment Authority (SEIAA)*

*to monitor on six monthly basis (till two years) the operation of the 'Funicular Ropeway' system at the site of Respondent No. 4 and to submit its report before Registrar of this Bench as to whether the terms & conditions as stipulated in O.M. dated 27.04.022 (referred in page nos. 54-55), are being complied with or not by them. In case, any of the terms & conditions stipulated therein are found to have been violated, we direct that the Committee shall submit a report regarding that forthwith before the Registrar of this Tribunal. Further, it is directed that in case the Committee finds that any breach of directions stipulated in the said O.M. is being committed/or has been committed by the Respondent No. 4 or his men, an application seeking appropriate relief may be moved before this Tribunal.*

*g) The State Pollution Control Board (SPCB) will be the nodal agency for coordination and logistic support.*

*h) The report in the matter be filed by the Committee by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF..."*

## **2.0 Approach**

In order to comply with the aforesaid Hon'ble NGT judgment dated 18/05/2022, MPCB issued office order vide no. MPCB/NGT\_Jivdani/ROT-206, dated 25/07/2022 regarding constitution of joint committee. Accordingly, the joint committee carried-out inspection of Respondent No.4 i.e. Shri Jivdani Devi Sansthan, Jivdani Devi Temple, Virar (East), Dist. Palgar, Maharashtra on 29/11/2022. The following committee members were present during the inspection:

- i. Shri. Govind Bodake, District Magistrate, Palghar
- ii. Shri Ravindra Andhale, Regional Officer, MPCB-Thane
- iii. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- iv. Shri Pankaj Joshi, Member, SEIAA

Also, Shri Satish Padwal, Sub-Regional Officer, MPCB-Thane and Shri Pradeep Tendulkar from Respondent no. 4 were accompanied the joint committee during the inspection and provided background information about the area under reference.

## **3.0 About the project**

The project titled "Jivdani Passenger Ropeway based Funicular System" is developed at Village-Virar, Tal- Vasai, Dist. Palghar, Maharashtra by Shree Jivdani Devi Sansthan Virar, through M/s Yashita Automobiles Engineering Pvt. Ltd., which is a Special Purpose Vehicle (SPV) incorporated under the Companies Act for implementation and operation of Jivdani Passenger Ropeway based on Funicular System at Shree Jivdani Devi Temple, at S. No. 398, Virar-E, Maharashtra in order to promote religious tourism & modal shift to transit and reduction in traffic congestion in the region. The Funicular system have two terminal stations (lower and upper) at the hilltop of village Virar, Maharashtra. The lower terminal is located at 19°27'48.39"N and 72°49'30.92"E, elevation 52 m and the upper terminal is located

at 19°27'58.75"N and 72°49'38.44"E, elevation 222 m. Also, there is a provision of two lifts of capacity 50 passengers each from upper terminal to the Temple. The estimated project cost is about Rs. 32 crores. Jivdani Mandir is a temple located on a hill in Virar, Maharashtra. The temple is on the hill, almost 230 m from the sea-level. The average pilgrims are app. 10,000 per day and during festivals and weekends it increases to 40,000 to 50,000 per day. The Managing Trust for the Temple, Shree Jivdani Devi Sansthan studied various alternatives to provide transport facilities to the devotees to climb the hill, and construction of passenger Funicular system is considered as the best alternative. About 80 No. of persons (technical and non-technical) are employed for the installation of Funicular system. Funicular system has a carrying capacity of 1,200 PPH per direction and one way travelling time is approximately 3 minutes. Avg. operation of Funicular system is about 12 hrs. Length of the Funicular system is 400m.

### 3.1 Salient features of the project

| S. no. | Particular                 | Unit           | Details  |
|--------|----------------------------|----------------|--|
| 1.     | Plot area                  | m <sup>2</sup> | 19,500   |
| 2.     | No. of terminals           | no.            | 2  |
| 3.     | Carrying capacity          | PPH            | 1200 per direction   |
| 4.     | Maximum speed              | m/sec          | 0 to 4   |
| 5.     | Hours of operation         | hr             | 12-16  |
| 6.     | Length of funicular system | m              | 400  |
| 7.     | Vertical rise              | m              | 170  |
| 8.     | No. of cabin               | no.            | 2  |
| 9.     | Travel time                | min            | 4-5  |
| 10.    | Track gauge                | mm             | 1500   |
| 11.    | Rail attachment spacing    | m              | 0.8  |
| 12.    | Rail size                  | Kg/M           | 52   |
| 13.    | Cars & traction            | --             | <ul style="list-style-type: none"> <li>• 100 passenger + 1 driver capacity, 4 doors on each side, passenger door operations will be automatic. Wheel diameter- 500 mm. Spring loaded emergency rail brakes, hydraulically released.</li> </ul> |

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|  |  |  | <ul style="list-style-type: none"> <li>• 40 mm haul rope connected by rope drum. Traction on top with 2 groove bull wheel, main motor 355 KW, emergency motor 15 KW, active brake and emergency.</li> </ul> |
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As informed, total 4376 m<sup>2</sup> is used for Funicular system out of 19,500 m<sup>2</sup> (1.95 ha) land which is converted from forest land to non-forest land by the forest department in favour of Shree Jivdani Devi Mandir Trust, Virar. The project lies in the reserve forest area. The Boundaries of the forest area - North, East, West, & South are defined by reserved forest survey no. 398 of village Virar. The total land of 1.95 Ha has been transferred by the Forest Department to Shree Jivdani Devi Mandir Trust, Virar vide letter no. कक्ष - १ /२०/जमीन /६३५७ dated 1.02.2005.

The area bifurcation of 1.95 ha for various purposes is as follows:

| S. no.       | Area description   | Area, m <sup>2</sup>    |
|--------------|--|-------------------------|
| 1.           | Shree Jivdani Devi Mandir, SabhaMandap and Funicular system (UTP)        | 2500                    |
| 2.           | Funicular Rail Track   | 3600                    |
| 3.           | Repair of Road leading to Shri Jivdani Temple                            | 1100                    |
| 4.           | Repair of existing parking road  | 9620                    |
| 5.           | Funicular base station   | 600                     |
| 6.           | Shree BarondaMandir  | 300                     |
| 7.           | Shree MahakaliMandir   | 300                     |
| 8.           | Shree DuttMandir   | 300                     |
| 9.           | Shree Ganesh Mandir, SabhaMandap, Offices and related construction works | 500                     |
| 10.          | Toilet blocks  | 180                     |
| 11.          | Bhandara Shed  | 500                     |
| <b>Total</b> |  | <b>19,500 (1.95 ha)</b> |

#### 4.0 Observations and findings

This report is outcome containing six monthly monitoring report w.r.t the operation of the "Funicular Ropeway" system at the site of Respondent No. 4 based on the preliminary information received from the nodal agency, followed by site inspection, information submitted by the Respondent No.4 through the nodal agency and subsequent discussions of the joint committee. The observations & findings of the joint committee especially w.r.t. compliance of terms & conditions as stipulated in O.M. of MoEF&CC, dated 27.04.2022 is given in the below Table-1.

**Table-1: Compliance of terms & conditions as stipulated in O.M. of MoEF&CC, dated 27/04/2022**

| S. No | Terms & conditions   | Compliance status observed by the joint committee   |
|-------|--|---|
| 1     | All statutory compliance/ clearances should be obtained and all necessary acts/rules are to be obeyed. | <p>As per the information submitted by the PP and subsequent verification made by the joint committee, the PP is being complying with various statutory clearances and the same is as follows:</p> <ol style="list-style-type: none"> <li>a. NOC obtained vide letter No. BB/37/97-FCW/1513 dated 15/07/1999 from MoEF&amp;CC regarding diversion of 1.95 ha of forest land for renovation and its allied construction including installation of ropeway under Thane Forest Division.</li> <li>b. NOC obtained vide letter No. BB/37/97-FCW/982 dated 02/05/2000 regarding diversion of 1.95 ha of forest land for renovation and its allied construction under Shahpur Forest Division in Thane District.</li> <li>c. NOC obtained from Forest Department, Thane vide dated 01/02/2005 regarding diversion of 1.95 ha of forest land for renovation and its allied construction.</li> <li>d. Letter addressed to Deputy Forest Conservator, Thane District dated 15/11/2017 regarding intimating the commencement of works of Funicular Ropeway System.</li> <li>e. Reply letter from Chief Conservator and Director, Sanjay Gandhi National Park, Borivali Office dated 09/09/2019 to the Respondent No. 4 intimating that proposed construction of Funicular Ropeway does not fall under Eco Sensitive Zone of Sanjay Gandhi National Park.</li> <li>f. Reply letter from Office of Range Officer Mandavi, Vasai to Dy. Ranger Thane Forest Division dated 25/10/2017 regarding renovation and allied construction of Ropeway system does not fall under Eco- Sensitive zone of Vasai Taluka.</li> <li>g. Reply letter from Pune Division Electric Board (P.W.D.-Pune) dated 30/11/2019 regarding granting permission for commissioning of Funicular Ropeway Construction at the premises of Respondent No.4.</li> <li>h. Obtained Assessment order, commencement certificate for buildings and their layout plans, Regularisation of buildings and their layout plans from Vasai-Virar Municipal Corporation vide dated 25/10/2019.</li> <li>i. Obtained NOC dated 20/11/2019 for water supply</li> </ol> |

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|   |   | <p>from Vasai-Virar Municipal Corporation along with a copy of water bill and water connection.</p> <p>j. PWD NOC Dated 11/02/2020</p> <p>k. MSEDCL NOC Dated 14/02/2020</p> <p>l. Tourist Department NOC Dated 05/03/2020</p> <p>m. Maharashtra Jeevan Pradhikaran NOC Dated 17/03/2020</p> <p>n. MMRDA NOC dated 22/10/2020</p> <p>o. VVCMC Fire &amp; Emergency NOC Dated 20/11/2020</p> <p>p. Safety &amp; Precaution Letter Acknowledgment from Police Department, Virar Dated 01/10/2021</p> <p>q. Rites Commissioning Letter Dated 10/11/2020</p> <p>r. MPCB Consent to Establish Dated 08/07/2020</p> <p>s. Obtained grant of Occupancy Certificate vide letter dated 04/02/2021 from Vasai-Virar Municipal Corporation.</p> <p>t. MPCB Consent to Operate Dated 29/11/2022</p> <p>u. Disaster Management Plan Along with Acknowledgment of Collector, District – Palghar, dated 22/12/2022.</p> <p>Copy of various clearances obtained by the PP is given at <b>Annexure-2.</b></p> |
| 2 | Disaster management plan as per the Disaster Management Act may be got approved from Competent Authority.                           | <p>It is observed that M/s Bonde Technical Services has prepared a Disaster Management Plan for Shree Jivdani Devi Sansthan (Respondent No.4) in the month of November, 2022. The disaster management plan has been prepared by considering various disasters like Earthquakes, Floods and Cyclones. The Respondent No. 4 has submitted the same to the District Collector, Palghar vide dated 22/12/2022. Approval in this regard is awaited. Copy of the disaster management plan is given at <b>Annexure-3.</b></p>   |
| 3 | Plantation shall be taken up in accordance to state laws, if required, preferably with heavy foliage, broad leaves and wide canopy. | <p>A micro plan for rehabilitation of degraded forest areas under joint forest management around Shri Jivdani Temple at Virar is prepared and is approved by Thane Forest Division. As per the micro-plan at least 500 ha of degraded forest area around the temple is to be rehabilitated through Joint Forest Management as envisaged in the State Govt. Resolution.</p> <p>Around 2 Lakh trees are already grown for the same purpose and are taken care of by the Respondent No. 4. Approximately 15,000- 17,000 numbers of trees (22 % of Total Green Area) have already been planted.</p>  |
| 4 | Appropriate Air Pollution Control (APC)   | <p>As on date of joint committee inspection, construction activities related to of 'Funicular Ropeway Project' was</p>   |

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|   | <p>system (both during the construction/operation) shall be provided for the dust generating points inter alia including loading, unloading, transfer points, fugitive dust from all vulnerable sources, so as to comply prescribed standards.</p>  | <p>completed and was made operational since 2021. Hence, the joint committee may not be able to offer comments on compliance of air pollution control system which had been implemented during the construction stage of the aforesaid project.</p>   |
| 5 | <p>Diesel power generating sets, if any, as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Low sulphur diesel may be used. The location of the DG sets may be decided in consultation with State Pollution Control Board.</p> | <p>During operation phase of the project, possible sources of air pollution are from point sources i.e. DG set of 500 KVA &amp; 25 KVA, used as a back-up power supply, line sources i.e. vehicular emissions and area sources i.e. from re-suspension of road dust due to movement of vehicles; kitchen operated by the Respondent No. 4; road-side small restaurants, and eateries.</p> <p>Presently, DG sets have not provided with adequate chimney height for dispersion of pollutants. The DG sets have been provided with acoustic enclosures and the location is identified in consultation with MPCB.</p>  |
| 6 | <p>Baseline Noise Level survey shall be carried out prior to start of construction as per the prescribed guidelines. The ambient noise levels should conform the standards prescribed under Noise Pollution (Regulation and Control) Rules, 2000.</p>   | <p>It is observed that Respondent No. 4 had appointed M/s Perfact Enviro Solutions Pvt. Ltd., (NABL accredited lab) as a consultant for conducting base noise level survey. The aforesaid lab had conducted base noise level survey during day &amp; night time at 10 different locations, out of which 6 are commercial areas and 4 are residential areas. From the results it is be inferred that:</p> <ol style="list-style-type: none"> <li>a. The ambient noise level during day time in residential areas ranges from 53.4 dB to 57.5 dB. Two locations i.e. Sai Nath Nagar and Phulpada was slightly exceeded the prescribed standard limit (i.e. 55 dB) for residential area.</li> <li>b. Whereas, the noise level at all the residential locations during the night time was exceeded the prescribed standard limit (i.e. 45 dB).</li> </ol> |

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|   |  | <p>c. The ambient noise level during day time in commercial area ranges from 58.5 dB to 67.6 dB. Out of 06 commercial areas, at only one i.e. NH-8 location exceeded the prescribed standard limit during day &amp; night time (i.e. 65 dB &amp; 40 dB).</p> <p>Results and the Location map where the baseline survey is conducted is given at <b>Annexure-4</b>.</p>  |
| 7 | No waste water shall be discharged in open. Appropriate water pollution control system shall be provided for the treatment of waste water. | PP has provided sewage treatment plant (STP) of 170 KLD based on MBBR technology. As informed, during peak season & festival days, avg. sewage generation is about 130 KLD. Various unit operations & processes of STP are: Screen Chamber → Grit chamber → Equalization Tank → Anoxic tank → MBBR Tank → Tube Settler → Supernatant collection tank → Multi media filter → Activated carbon filter → UV → Treated sewage collection tank → For reuse in flushing & gardening as per CTO conditions. Secondary sludge → Filter press → Sludge drying beds → Soil conditioner as per CTO conditions.   |
| 8 | Energy conservation measures should be integral part of the project design and should be in place before project commissioning.            | <p>PP has taken measures to conserve energy such as usage of electricity is mainly for the operation of ropeway &amp; services. However, conservation of energy is practiced by the following: Measures undertaken:</p> <ol style="list-style-type: none"> <li>a. LED Lights are installed which are designed as per energy conservation.</li> <li>b. Drive System has been used for saving energy in funicular ropeway.</li> <li>c. Daylight provision is made in the terminal stations (use of sunlight in lieu of conventional power).</li> <li>d. Local building material with low embodied energy is preferred.</li> <li>e. Glass opening in the building proposed for ancillary activities is provided with-in the ECBC limit of 40%.</li> <li>f. Buildings for ancillary activities will have appropriate design to shut out excess heat and gain loss.</li> <li>g. 1% solar power provision of connected load is provided. 8. Solar lights are provided.</li> <li>h. Low loss electronic ballast for all lights used in the electrical rooms.</li> <li>i. Energy efficient motors &amp; VFD is used as per ECBC Norms.</li> <li>j. D.G. sets are provided with auto cut and auto start mechanism.</li> <li>k. Transformer is having efficiencies as per ECBC</li> </ol> |

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|    |  | <p>Norms.</p> <p>I. The water supply pumping system is provided with variable speed drive to conserve energy at part load</p>   |
| 9  | <p>Solar energy to the extent possible may be used in the project i.e., at upper terminal and lower terminal to reduce the carbon footprint.</p>   | <p>PP has installed solar panels in the upper &amp; lower terminals for generating solar energy. As informed, solar energy in the tune of 180 kW is being used for the various project activities to reduce carbon footprint.</p>   |
| 10 | <p>Adequate parking shall be constructed at upper terminal and lower terminal. Project shall ensure smooth traffic management and minimum waiting time. A detailed traffic management and a traffic decongestion plan should be drawn up around the project and implemented to the satisfaction of the State Urban Development/ Transport Departments.</p>   | <p>PP has provided parking area of 9,620 m<sup>2</sup> out of total plot area of 19,500 m<sup>2</sup> which is already present and it is utilized for parking facility at lower terminal. However, the said facility is proposed for repair &amp; renovation. PP has submitted the parking plan along with layout plan to the Regional Transport Office vide dated 07/12/2022 for approval and formal issuance of approval in this regard is awaited from the RTO. Upon on completion of renovation activities, the existing facility can accommodate about 500 equivalent car space (ECS) of parking. It is observed that except the existing 'Funicular Ropeway Project' there is no mode of transportation is available from lower terminal to the upper terminal. Hence, there is no provision of parking facility at the upper terminal near the temple.</p> |
| 11 | <p>The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of</p> | <p>PP has prepared the environmental policy approved by Board of Directors vide dated 15/12/2022. The environmental policy is prepared with a view to ensure compliance of all applicable environmental laws/rules in a manner which ensures a safe &amp; healthy environment for devotes, employees and minimizes impact on the environment. Copy of the environmental policy duly approved by the board of directors is given at <b>Annexure-5</b>.</p>   |

## 5.0 Conclusions

Funicular Ropeway Project is completed and made operational during 2021. The system contains track of about 400 m with 02 no. of funicular cars with capacity to carry total passengers of about 100.nos. steps have been constructed on the side of track to evacuate passengers in case of emergency. The track is over 35 pillars with height ranging from 30 cm to 11 meters. PP has obtained various statutory clearances and being complying with various Rules stipulated therein.

PP has prepared disaster management plan as per Disaster Management Act. The disaster management plan has been prepared by considering various disasters like Earthquakes, Floods and Cyclones and the said plan is submitted to the competent authority for approval, approval in this regard is awaited. PP has prepared a micro plan for rehabilitation of degraded forest areas under joint forest management around Shri Jivdani Temple at Virar and is approved by Thane Forest Division. It is gathered that around 2 Lakh trees are already grown for the same purpose and are taken care of by the Respondent No. 4. Approximately 15,000- 17,000 numbers of trees (22 % of Total Green Area) have already been planted.

PP has installed DG set of 500 KVA & 25 KVA, used as a back-up power supply and DG sets have not provided with adequate chimney height for dispersion of pollutants as per CTO conditions. The DG sets have been provided with acoustic enclosures and the location is identified in consultation with MPCB. PP shall explore adequate measures to contain air pollution from line sources and area sources by means of giving access only to CNG vehicles/E-vehicles to the temple premises or giving access to the vehicles which are having valid PUC certificate; provision of regular sprinkling of water through mechanized sprinkler/truck mounted sprinkler on haul roads; encouraging street vendors/eateries/restaurants to use environmentally friendly fuel like LPG/electric instead of conventional fuel like charcoal/firewood/biomass based briquettes etc. Also, the kitchen operated by the PP shall explore installation of solar based cooking system for cooking 'Prasad' instead of using conventional fuel like coconut coir & shell/firewood. PP has installed solar panels in the upper & lower terminals for generating solar energy. It is estimated that solar energy in the tune of 180 kW is being used for the various project activities to reduce carbon footprint. Also, installed various energy conservation measures in line with ECBC norms to reduce the total energy requirements.

PP has provided two bin system with colour coding for collection of bio-degradable (wet waste) & non-bio-degradable (dry waste) waste at appropriate locations and apparently

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|    | the environmental/ forest/ wild life norms/ conditions and or shareholder's/ stake holders.                                   |  |
| 12 | Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out. | <p>It is observed that PP is not carrying-out self-environmental audit. Instead PP is carrying-out environmental monitoring for ambient air quality; ambient noise; source emission and drink water through a NABL &amp; E(P)A accredited laboratory. The aforesaid monitoring was carried-out during December, 2022. Details of the same are given below:</p> <ul style="list-style-type: none"> <li>a. ambient air quality monitoring at 02 locations viz. near lower terminal &amp; upper terminal of funicular station for 12 notified parameters of NAAQS, 2009. Analysis results of all the monitored parameters at both the locations are found to be within the standards prescribed under NAAQS, 2009 notified vide GSR 826(E) of E(P)A, 1986.</li> <li>b. ambient noise monitoring at 03 locations viz. near lower terminal &amp; upper terminal of funicular station and near DG set area during both day &amp; night time. Analysis results at all the locations are found to be within the standards prescribed under Noise Pollution (Regulation and Control) Rules, 2000.</li> <li>c. source emission monitoring at the stack attached to DG set (500 KVA) for parameters viz. PM, SO<sub>2</sub> &amp; NOx. Analysis results of all the monitored parameters are found to be within the MPCB prescribed standards.</li> <li>d. monitoring of drinking water, which is being supplied at the lower terminal premises for 32 notified parameters of IS10500:2012. As per the analysis report, the water sample collected and analysed is potable as per IS 10500:2012.</li> </ul> <p>Copies of the monitoring results of ambient air quality; ambient noise; source emission and drink water quality are given at <b>Annexure-6</b>. Some of the photographs taken during the visit is given at <b>Annexure-7</b>.</p> |

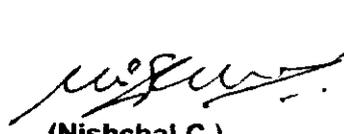
provided adequate bins. It is estimated that about 350 Kg/day & 150 Kg/day of wet & dry waste is generated during normal days. Whereas, during peak season & festival days, wet & dry waste generation is about 1,400 Kg/day & 600 Kg/day respectively. Total 03 no. of organic waste convertors (OWC, 500 Kg/day x 02 nos. & 400 Kg/day x 01 no.) are provided for management of wet waste including religious offerings. Compost generated from the OWC's is used in the kitchen garden and also for plantation, located within the temple premises. Whereas dry waste is being handed over to the MPCB authorized recyclers. PP has taken various measures to reduce generation of dry waste especially plastic waste by means of displaying sinages through decal stickers and display boards for creation of awareness to minimize/control the generation of plastic wastes.

PP is not carrying-out self-environmental audit of the 'Funicular Ropeway Project' including its environmental services, instead carrying-out environmental monitoring for ambient air quality; ambient noise; source emission and drink water through a NABL & E(P)A accredited laboratory. Hence, PP shall engage any reputed Govt. Engineering College or NABL/E(P)A accredited laboratory to carry-out environmental auditing in compliance to the O.M. of MoEF&CC, dated 27/04/2022.

It is observed that PP is being complied with most of the points in compliance to the O.M. of MoEF&CC, dated 27/04/2022 except carrying-out of self-environmental audit of the 'Funicular Ropeway Project' including its environmental services and provision of adequate height of the chimney attached to the DG sets.

  
(Govind Bodake)  
District Magistrate,  
Palghar

  
(Ravindra Andhale)  
Regional Officer,  
MPCB-Thane

  
(Nishchal C.)  
Scientist 'D',  
CPCB, Regional  
Directorate -Pune

  
(Pankaj Joshi)  
Member, SEIAA

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